

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.426

IA/1150/ND/2023, IA/6395/ND/2022, IA/2075/ND/2023,
IA/2951/ND/2023, IA/3103/ND/2023, IA/4677/ND/2023,
IA/5302/ND/2023, IA/5695/ND/2023, IA/5763/ND/2023,
IA/3680/ND/2023, IA/3681/ND/2023, IA/1112/ND/2024 IN
IB/199/ND/2022

IN THE MATTER OF:

M/s. Sawaria Seth Infratech Pvt. Ltd	...	Applicant
Versus		
M/s Proview Infrastructure Pvt. Ltd.	...	Respondent

Under Section 9 (IBC)

Order delivered on 12.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Suspended Directors : Mr. Prakhyat Sharma, Ms. Aditi Sharma, Advs.

For intervenor -Phoenix ARC Pvt Ltd : Mr. Dhruv Joshi, Mr. Mayank Sharma,
Ms. Sanjana Mehrotra, Advs.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to paucity of time, the matter is adjourned to **09.08.2024**.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)